## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

## **ORDER SHEET**

No. Of Adjournment: 11

COURT NO.: 1 03/03/2021

**DEFENCE** 

ITEM NO:26

FOR APPLICANTS(S) Adv. : Mr. S.K. Ojha

FOR RESPONDENTS(S) Adv.: Mr. S. Behera

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Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for both sides through V.C.  The applicant had earlier approached this Tribunal in O.A. No.445/2015 which was disposed of by this Tribunal as per order dated 06.08.2015. In pursuance to the said order passed by this Tribunal, the competent authority of the respondents' department has passed a speaking and reasoned order dated 14.12.2015 vide Annexure-A/4. The relevant portion of the said speaking and reasoned order vide Annexure-A/4 is extracted below:- "representations made by the applicants on 22.12.2014 and 17.08.2015 are disposed of with intimation that the recommendations of the Cadre Review Committee will be put up to Competent Authority for approval in due course of time. Therefore, it will be processed with the nodal ministries as per the prescribed rules and procedures for Govt. sanction."  Ld. Counsel for the respondents submits that the said matter is still pending before the competent authority as mentioned in para 10 and 12 of the counter. It is ascertained from Ld. Counsels of both sides and the materials on record that the matter has already been placed before the competent authority for consideration and approval of this matter. In the meantime, six years have already elapsed.  In view of the above, respondent No.2/competent authority is directed to consider the matter for approval within a period of four months from the date of receipt of copy of this order and to intimate about it to the applicant by a speaking and reasoned order within that period.  The O.A. is accordingly disposed of.

